

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1356**

**TO BE ANSWERED ON THE 11TH FEBRUARY, 2025/ MAGHA 22, 1946
(SAKA)**

RELEASE OF NCRB DATA

**1356. ADV. ADOOR PRAKASH:
SHRI ANTO ANTONY:
SHRI K SUDHAKARAN:
SHRI SAPTAGIRI SANKAR ULAKA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for delays in the release of the National Crime Records Bureau (NCRB) annual crime data for 2023 and the timeline for its publication;

(b) the status of the release of the "Accidental Deaths and Suicides in India" report for 2023 and the timeline for its publication;

(c) the measures being implemented to improve the accuracy, timeliness and transparency of the "Crime in India" and "Accidental Deaths and Suicides" reports; and

(d) whether the Government plans to adopt digital solutions or advanced analytics to streamline data collection and publication processes and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) and (b): NCRB releases three annual statistical reports namely 'Crime in India', 'Accidental Deaths & Suicides in India' and 'Prison Statistics India'. The publications collate data of a calendar year, hence, the process of collection of data is initiated only after the

completion of the respective year. The data for the reports is collected from 89 data supplying centres which includes 36 States/Union Territories and 53 Metropolitan Cities i.e. Cities with a population of more than 10 lakhs. Data validation for the 2023 reports is in final stage.

(c) and (d): The data is collected digitally through a dedicated software application developed by the Bureau. The data collection and it's consolidation/ compilation is done at various levels in the District/State by the States/UTs and subsequently by the Bureau, through this software application. Data submitted by States/Union Territories is extensively verified/validated at various levels/stages through the inbuilt checks in the software application. In case of discrepancy/ inconsistency in the data, the same is referred back to the respective State/UT for re-validation. Necessary trainings for ensuring uniformity, are also imparted to the States/Union Territories to collect data as per the detailed proformas. The reports published by the Bureau are made publicly available on the website of the Bureau.
